

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**PRINCIPAL BENCH, NEW DELHI****OA NO. 475 OF 2025****IN THE MATTER OF:****RESIDENTS WELFARE ASSOCIATION PREM NAGAR (REGD.)****...APPLICANT****VERSUS****UNION OF INDIA & ORS.****...RESPONDENT(s)****INDEX**

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| | ANNEXURES | |
| 2. | COPY OF THE LETTER DT. 28.02.2026 ANNEXED HEREWITH AS ANNEXURE R-1. | |
| 3. | COPY OF THE LETTER DT. 28.02.2026 ANNEXED HEREWITH AS ANNEXURE R-2 | |

| | | |
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| 4. | COPY OF THE LETTER DT. 06.03.2026 ANNEXED HEREWITH AS ANNEXURE R-3 | |
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THROUGH COUNSEL



**BHANWAR PAL SINGH JADON
COUNSEL FOR STATE OF U.P.**

Bhanwar09jadon09@gmail.com 9639286572

Date: 11.03.2026

Place: NOIDA

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

OA NO. 475 OF 2025

IN THE MATTER OF:

RESIDENTS WELFARE ASSOCIATION PREM NAGAR (REGD.)

....APPLICANT

VERSUS

UNION OF INDIA & ORS.

...RESPONDENT(s)

**RESPONSE ON BEHALF OF RESPONDENT NO. 7 & 9 IN COMPLIANCE
OF THE ORDER DT. 18.12.2025 PASSED BY THE HON'BLE NATIONAL
GREEN TRIBUNAL, NEW DELHI**

IT IS MOST RESPECTFULLY SHOWETH:

I. BACKGROUND OF THE MATTER

1. That in the present matter, the applicant has alleged that there is a green belt on the following stretches of the national highway:-

| S.No. | Name of Work | Total Estimated cost (in Lakh) | Bid Security (EMD) in Lakh | Cost of Bid document including GST (in Rupees) | Period of Completion including rainy season |
|-------|---|--------------------------------|----------------------------|--|---|
| 4 | Work of planting grass in the green belt available from Tirupati Marble to Dhannuram Sweets via Balramnagar Gate on Delhi Saharanpur Road | 32,62,970.00 | 3,56,297.00 | 4,248.00 | 01 Month |
| 5 | Work of planting grass in the green belt available from Dhannuram Sweets to Pushta Chowki on Delhi Saharanpur Road | 36,10,021.00 | 3,61,002.00 | 4,248.00 | 01 Month |
| 6 | Work of planting grass in the green belt available from Shantinagar Gate to Agrawal Factory on Delhi Saharanpur Road | 29,80,400.00 | 2,98,040.00 | 3,540.00 | 01 month |

2. That the applicant has further submitted that a tender was floated for plantation of grass in these green belts but thereafter tender was withdrawn. He submits that these green belts exist by the side of the national highway no. 709B (old number NH-57) Delhi Saharanpur Road, on both side of road approximately 15 Km from Loni Gol Chakkar to Pavi Sadatpur. That the allegation of the applicant is that these green belts have been encroached upon by several persons and in support of such a plea, applicant has relied upon the photographs.

3. That the present matter was last listed for hearing on 18.12.2025, wherein the Hon'ble Tribunal directed as under:

"1. Only the Respondents No. 1, 6, 7, 9, 10 and 12 are represented today.

Learned Counsel for these Respondents seek four weeks' time to file the reply."

II. ACTION TAKEN BY DISTRICT ADMINISTRATION

4. That it is submitted that the **Additional District Magistrate (City), Ghaziabad** has written a letter dt. 28.02.2026 to the Executive Officer, Nagar Palika Parishad, Loni, Ghaziabad and Ghaziabad Development Authority to take necessary actions in the present matter.

A Copy of the letter dt. 28.02.2026 has been annexed herewith as **ANNEXURE R-1.**

b) Communication to Social Forestry Division

5. That further the **Additional District Magistrate (City), Ghaziabad** has written a letter dt. 28.02.2026 to the Executive Officer, Nagar Palika Parishad, Loni, Ghaziabad . That vide the said letter it has been requested to the Executive Officer, Nagar Palika Parishad, Loni, Ghaziabad to provide

information regarding the actions taken in the present matter.

A Copy of the letter dt. 28.02.2026 has been annexed herewith as **ANNEXURE R-2.**

6. That thereafter, vide another letter dated 06.03.2026, the Additional District Magistrate (City), Ghaziabad reiterated the request to the Divisional Director, Social Forestry Division, Ghaziabad, stating that the complaint in the Original Application also includes allegations regarding:

- destruction of a large number of trees due to encroachment upon the green belt developed along National Highway No. 709B (Old NH-57), Delhi–Saharanpur Road, and
- failure of the concerned departments to properly develop and maintain the said green belt.

That accordingly, the Social Forestry Division was requested to furnish detailed information regarding:

- damage caused to trees due to encroachment; and
- the present status of the plantation and development plan for the green belt.

A Copy of the letter dt. 06.03.2026 has been annexed herewith as **ANNEXURE R-3.**

III. RESPONSE FROM NAGAR PALIKA PARISHAD, LONI

Communication with Ghaziabad Development Authority

7. That it is further relevant to state that the **Executive Officer, Nagar Palika Parishad, Loni, Ghaziabad**, vide letter dated **09.03.2026**, addressed to the **Secretary, Ghaziabad Development Authority (GDA), Ghaziabad**, has provided certain factual clarifications regarding the green belt area.

It has been stated therein that within the municipal limits, on the **western side of Delhi–Saharanpur Road**, the colonies namely:

- **Indrapuri**
- **Balram Nagar**
- **Giri Market**
- **Rishi Market**
- **Khanna Nagar**

are colonies which have been **approved by the Ghaziabad Development Authority (GDA).**

A) Layout Plan and Green Belt Road

8. That as per the approved layout plan of the said colonies, a **30-foot wide road** has been reserved between the residential plots and the designated green belt area.
9. It has further been stated that in locations where no encroachment existed upon the said 30-foot road, the construction of the road has already been completed by the **Ghaziabad Development Authority**.

B) Removal of Temporary Encroachments

10. That it has also been informed that in locations where **temporary encroachments** existed upon the green belt area, the same have been removed by the municipal authorities from time to time and plantation work is carried out annually by the concerned departments.

C) Permanent Encroachments

11. However, it has been clarified that in certain locations where **permanent encroachments** exist, the responsibility for removal of such encroachments falls within the jurisdiction of the **Ghaziabad Development Authority**, being the planning and development authority for the said approved colonies.

12. Accordingly, through the said letter dated **09.03.2026**, the **Ghaziabad Development Authority** has been requested to take necessary action for removal of permanent encroachments in the green belt area. That the said letter was copied to District Magistrate, Ghaziabad.

A Copy of the letter dt. 09.03.2026 has been annexed herewith as ANNEXURE R-4.

13. Hence, the present response is being submitted for the kind perusal of this Hon'ble Tribunal. It is prayed that the same be taken on record.

THROUGH COUNSEL



BHANWAR PAL SINGH JADON
COUNSEL FOR STATE OF U.P.

Bhanwar09jadon09@gmail.com | 9639286572

Date: 11.03.2026

Place: NOIDA

PRINCIPAL BENCH, NEW DELHI

OA NO. 475 OF 2025



IN THE MATTER OF:

RESIDENTS WELFARE ASSOCIATION PREM NAGAR (REGD.)

....APPLICANT

VERSUS

UNION OF INDIA & ORS.

...RESPONDENT(s)

AFFIDAVIT

I, Ravindra Kumar Mandar aged about 36 years S/o Sh. Chandan Lal Meena, presently posted as District Magistrate, Ghaziabad, do hereby solemnly affirm and state on oath as under:

1. That I, the Deponent in the above captioned matter am fully conversant with the facts of the case and is competent and authorized to swear the present response.
2. That I state that the contents of the response have been drafted by my counsel on my instructions and the contents of the same are true to my knowledge and nothing material has been concealed therefrom.



DEPONENT

11 MAR 2026

VERIFICATION

Verified at on this 11th day of March, 2026, that the contents of the above affidavit from paragraphs 1 to 2 are believed to be true and correct to the best of my knowledge and belief. No part of it is false and nothing material has been concealed therefrom.

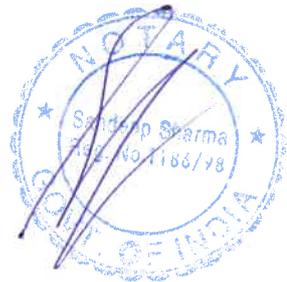


DEPONENT



ATTESTED

(Sandeep Sharma)
Reg. No. 1186/98
NOTARY PUBLIC
Ghaziabad (U.P.)



11 MAR 2026

कार्यालय

अपर जिलाधिकारी (नगर)

गाजियाबाद।

पत्र संख्या: 2076/एस0टी0-ए0डी0एम0(नगर)/2026 दिनांक: 28/फरवरी/2026

सेवा में,

1. नगर आयुक्त, नगर निगम गाजियाबाद।
2. सचिव, गाजियाबाद विकास प्राधिकरण, गाजियाबाद।

विषय:- मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या 710/2023 (I.A. No-36/2025, 300/2025, 428/2025, 478/2024, 479/2024, 480 & 835/2023) सुशील राघव बनाम बनाम स्टेट ऑफ उत्तर प्रदेश एवं अन्य में पारित आदेश दिनांक 17.02.2026 के अनुपालन के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या 710/2023 (I.A.No-36/2025, 300/2025, 428/2025, 478/2024, 479/2024, 480 & 835/2023) सुशील राघव बनाम बनाम स्टेट ऑफ उत्तर प्रदेश एवं अन्य में पारित आदेश दिनांक 17.02.2026 का संदर्भ ग्रहण करने का कष्ट करें (छायाप्रति संलग्न)। मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा पारित आदेश दिनांक 17.02.2026 में निम्न निर्देश दिये गये हैं:-

"1. Learned counsel appearing for the State of UP submits that there are 172 illegal occupants/small houses which have been constructed encroaching upon the park in question and some of them have approached the High Court against the eviction proceedings wherein the interim relief has been granted. He submits that now a High-Powered Committee under the Chairmanship of the District Magistrate Ghaziabad has been formed to formulate a rehabilitation scheme. He seeks four weeks' time to place on record the status report and also the rehabilitation scheme, if framed by that time,,

उपरोक्त आदेश की प्रति संलग्न कर इस अनुरोध के साथ प्रेषित है कि संदर्भित प्रकरण पर कृत कार्यवाही की आख्या उपलब्ध कराने का कष्ट करें जिससे कि जिलाधिकारी महोदय, गाजियाबाद का response मा0 राष्ट्रीय हरित अधिकरण, में ससमय फाइल कराया जा सके। प्रकरण में सुनवाई की अग्रिम तिथि 28.05.2026 नियत है।

(विकास कश्यप)

अपर जिलाधिकारी (नगर)/
नोडल एन0जी0टी0
गाजियाबाद।

प्रतिलिपि:-

जिलाधिकारी महोदय, गाजियाबाद को सादर सूचनार्थ प्रेषित।

अपर जिलाधिकारी (नगर)/
नोडल एन0जी0टी0
गाजियाबाद।

कार्यालय अपर जिलाधिकारी (नगर) गाजियाबाद।

पत्र संख्या: 2077 / एस0टी0-ए0डी0एम0(नगर)/2026 दिनांक: 28/फरवरी/2026

अधिसासी अधिकारी,
नगर पालिका परिषद लोनी,
गाजियाबाद।

एन0जी0टी0 प्रकरण/महत्वपूर्ण

विषय:-मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या 475/2025 Residents Welfare Association Prem Nagar (Regd.) Versus Union Of India & Ors. में पारित आदेश दिनांक 18.09.2025 के अनुपालन के सम्बन्ध में।

उपरोक्त विषयक मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या 475/2025 Residents Welfare Association Prem Nagar (Regd.) Versus Union Of India & Ors. में पारित आदेश दिनांक 18.09.2025 का संदर्भ ग्रहण करें (छायाप्रति संलग्न)। मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा पारित आदेश दिनांक 18.09.2025 के मुख्य अंश निम्नवत् है:-

"2. Applicant further submits that tender annexure A-2 (page 40) was floated for plantation of grass in these green belts but thereafter tender was withdrawn. He submits that these green belts exist by the side of the national highway no. 709B (old number NH-57) Delhi Saharanpur Road, on both side of road approximately 15 Km from Loni Gol Chakkar to Pavi Sadatpur,,

3. Allegation of the applicant is that these green belts have been encroached upon by several persons and in support of such a plea, applicant has relied upon the photographs collectively enclosed as annexure A-1.

4. Record reflects that a complaint was made to Nagar Palika Parishad, Loni, Ghaziabad and said Nagar Palika Parishad had issued notice dated 07.04.2025 annexure A-12 to one of the violator and communication dated 11.04.2025 annexure A-13 was also issued in this regard by Ghaziabad Development Authority to District Magistrate, Ghaziabad.

7. Issue notices to the respondents for filing their response by way of affidavit at least one week before the next date of hearing.

अतः उक्त के क्रम में आदेश की प्रति संलग्न कर इस निर्देश के साथ प्रेषित है कि संदर्भित प्रकरण पर कृत कार्यवाही करते हुए जिलाधिकारी महोदय, गाजियाबाद का response मा0 राष्ट्रीय हरित अधिकरण, में स-समय दाखिल कराया जाना सुनिश्चित करें। प्रकरण में सुनवाई की अग्रिम तिथि 12.03.2026 नियत है।

(विकास कश्यप)

अपर जिलाधिकारी (नगर)/
नोडल एन0जी0टी0
गाजियाबाद।

प्रतिलिपि:-

जिलाधिकारी महोदय, गाजियाबाद को सादर सूचनार्थ प्रेषित।

अपर जिलाधिकारी (नगर)/
नोडल एन0जी0टी0
गाजियाबाद।

कार्यालय

अपर जिलाधिकारी (नगर)

गाजियाबाद।

पत्र संख्या: 2085/एस0टी0-ए0डी0एम0(नगर)/2026 दिनांक: 06 / फ़रवरी / 2026

प्रभागी निदेशक, सामाजिक वानिकी प्रभाग,
गाजियाबाद।

एन0जी0टी0प्रकरण / महत्वपूर्ण

विषय:- मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या 475/2025 Residents Welfare Association Prem Nagar (Regd.) Versus Union Of India & Ors. में पारित आदेश दिनांक 18.09.2025 के अनुपालन के सम्बन्ध में।

उपरोक्त विषयक मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या 475/2025 Residents Welfare Association Prem Nagar (Regd.) Versus Union Of India & Ors. में पारित आदेश दिनांक 18.09.2025 का संदर्भ ग्रहण करें (ध्यायाप्रति संलग्न)। मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा पारित आदेश दिनांक 18.09.2025 के मुख्य अंश निम्नवत् है -

2. Applicant further submits that tender annexure A-2 (page 40) was floated for plantation of grass in these green belts but thereafter tender was withdrawn. He submits that these green belts exist by the side of the national highway no. 709B (old number NH-57) Delhi Saharanpur Road, on both side of road approximately 15 Km from Loni Gol Chakkar to Pavi Sadatpur.,

3. Allegation of the applicant is that these green belts have been encroached upon by several persons and in support of such a plea, applicant has relied upon the photographs collectively enclosed as annexure A-1.

4. Record reflects that a complaint was made to Nagar Palika Parishad, Loni, Ghaziabad and said Nagar Palika Parishad had issued notice dated 07.04.2025 annexure A-12 to one of the violator and communication dated 11.04.2025 annexure A-13 was also issued in this regard by Ghaziabad Development Authority to District Magistrate, Ghaziabad.

7. Issue notices to the respondents for filing their response by way of affidavit at least one week before the next date of hearing.

यह भी उल्लेखनीय है कि शिकायतकर्ता द्वारा दाखिल की गयी ओरिजनल ऐप्लीकेशन में National Highway No.709B (Old Number NH-57) Delhi Saharanpur Road की भूमि पर विकसित ग्रीन बेल्ट के अतिक्रमित होने के कारण अधिकांश वृक्षों के नष्ट होने एवं सम्बन्धित विभाग द्वारा ग्रीन बेल्ट का विकास न किये जाने के सम्बन्ध में भी शिकायत की गयी है।

अतः उक्त के क्रम में आदेश की प्रति संलग्न कर इस आशय के साथ प्रेषित है कि ग्रान बेल्ट में अतिक्रमण के कारण वृक्षों के क्षति पहुंचने एवं वृक्षारोपण के सम्बन्ध में कार्ययोजना की यथास्थिति से अवगत करायें जिससे कि जिलाधिकारी महोदय, गाजियाबाद का response मा0 राष्ट्रीय हरित अधिकरण, में स-समय दाखिल कराया जा सके। प्रकरण में सुनवाई की अग्रिम तिथि 12.03.2026 नियत है।

(विकास कश्यप)

अपर जिलाधिकारी (नगर) /
नोडल एन0जी0टी0
गाजियाबाद।

प्रतिलिपि:-

जिलाधिकारी महोदय, गाजियाबाद को सादर सूचनार्थ प्रेषित।

अपर जिलाधिकारी (नगर) /
नोडल एन0जी0टी0
गाजियाबाद।

कार्यालय नगर पालिका परिषद लोनी जनपद—गाजियाबाद

कार्यालय नगर पालिका परिषद लोनी, जनपद—गाजियाबाद

पत्र संख्या: 2189/न0पा0परि0लो0गा0/2025-26

दिनांक:—09 मार्च 2026

सेवा में,

सचिव,
गाजियाबाद विकास प्राधिकरण,
गाजियाबाद।

विषय:—मा. राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ.ए. संख्या 475/2025 Residents Welfare Association Perm Nagar(Regd.) Versus union of India & Ors. में पारित आदेश दिनांक 18.09.2025 के अनुपालन में।

महोदय,

कृपया उपरोक्त विषयक मा. राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ.ए. संख्या 475/2025 Residents Welfare Association Perm Nagar(Regd.) Versus union of India & Ors. में मा. एन.जी.टी., नई दिल्ली के पारित आदेश दिनांक 18.09.2025 के मुख्य अंश—

“2. Applicant further submits that tender annexure A-2 (page 40) was floated for plantation of grass in these green belts but thereafter tender was withdrawn. He submits that these green belts exist by the side of the national highway no. 7098 (old number NH-57) Delhi Saharanpur Road, on both side of road approximately 15 Km from Loni Gol Chakkar to Pavi Sadatpur,,

3. Allegation of the applicant is that these green belts have been encroached upon by several persons and in support of such a plea, applicant has relied upon the photographs collectively enclosed as annexure A-1.

4. Record reflects that a complaint was made to Nagar Palika Parishad, Loni, Ghaziabad and said Nagar Palika Parishad had issued notice dated 07.04.2025 annexure A-12 to one of the violator and communication dated 11.04.2025 annexure A-13 was also issued in this regard by Ghaziabad Development Authority to District Magistrate, Ghaziabad.

7. Issue notices to the respondents for filing their response by way of affidavit at least one week before the next date of hearing. के सम्बन्ध में अपर जिलाधिकारी(नगर)/नोडल एन.जी.टी. महोदय, गाजियाबाद के पत्र सं0-2077/एस.टी.-ए.डी.एम.(नगर)/2026 दिनांक 28 फरवरी 2026 के द्वारा अवगत कराया गया है कि प्रश्नगत प्रकरण में सुनवाई की अग्रिम तिथि 12.03.2026 नियत है।

उपरोक्त प्रकरण में सादर अवगत कराना है कि पालिका सीमान्तगत दिल्ली—सहारनपुर मार्ग के पश्चिम दिशा में इन्द्रापुरी, बलरामनगर, गिरी मार्किट, ऋषि मार्किट, खन्नानगर कॉलोनिया गाजियाबाद विकास प्राधिकरण, गाजियाबाद से स्वीकृत कालोनी है, जिन्में प्लॉटों एवं ग्रीन बेल्ट के मध्य 30 फुट रोड स्वीकृत मानचित्र में आरक्षित किया गया है, जहाँ पर उक्त कालोनी में 30 फुट रोड पर अतिक्रमण नहीं था, उस रोड का निर्माण कार्य आपके विभाग द्वारा पूर्ण कराया गया है, एवं जहाँ पर ग्रीन बेल्ट पर अस्थायी अतिक्रमण था, उसे निकाय द्वारा मुक्त कराकर, प्रतिवर्ष वृक्षारोपण का कार्य पूर्ण कराया गया है तथा जहाँ पर स्थायी अतिक्रमण है, उसे हटाने का दायित्व आपके विभाग का है।

कृपया आपसे सादर अनुरोध है कि उक्त प्रकरण में अपने स्तर से नियमानुसार कार्यवाही करने का कष्ट करे, चूँकि प्रकरण मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली(N.G.T.) से सम्बन्धित है, शीघ्रता प्रार्थनीय है।

संलग्नक—उपरोक्तानुसार।

(कृष्ण कान्त मिश्र)
अधिशारी अधिकारी
नगर पालिका परिषद, लोनी
गाजियाबाद

पत्रांक व दिनांक—तदैव।

प्रतिलिपि—निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु सादर प्रेषित।

1—जिलाधिकारी महोदय, गाजियाबाद।

2—अपर जिलाधिकारी(नगर)/नोडल एन.जी.टी. महोदय, गाजियाबाद को पत्र सं0-2077/एस.टी.-ए.डी.एम.(नगर)/2026 दिनांक 28 फरवरी 2026-के क्रम में।

3—क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण इकाई, वसुन्धरा, गाजियाबाद।

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अधिशारी अधिकारी
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गाजियाबाद